

Annexure-2

Name of the corporate debtor: Ind-Barath Energies (Maharashtra) Limited ; Date of commencement of CIRP:31.05.2022 ; List of creditors as on:23.06.2022

List of unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	Triple S Electric Powers Private Limited	6/14/2022	55,627,489.00	-	Un Secured Financial Creditor	0	NO	0.00%	0	0	55,627,489.00	0	Reason for rejection: No proof submitted to suggest that the money had been disbursed against consideration for time value i.e. failed to show that the transactions had commercial effect of borrowing. Any amount of money given in the absence of any time value to flow from the creditor to debtor cannot be considered as financial debt within the meaning of Section 5(8) of IBC, 2016. It appears that the money has been given by the claimant without any stipulation with regard to the return of loan amount or other terms and conditions with respect to tenure, interest etc., hence your claim as a Financial Creditor against the Corporate Debtor stands rejected.
2	Rangrao Baburao Gaikwad	6/13/2022	32,478,076.80	-	Un Secured Financial Creditor	0	NO	0.00%	0	0	32,478,077	0	Reason for rejection: No proof submitted to suggest that the money had been disbursed against consideration for time value i.e. failed to show that the transactions had commercial effect of borrowing. Any amount of money given in the absence of any time value to flow from the creditor to debtor cannot be considered as financial debt within the meaning of Section 5(8) of IBC, 2016. It appears that the money has been given by the claimant without any stipulation with regard to the return of loan amount or other terms and conditions with respect to tenure, interest etc., hence the claim as a Financial Creditor against the Corporate Debtor stands rejected. Further note that this rejection is in line with the Order issued by Hon'ble NCLT, Hyderabad on 19.11.2019 in the matter of petition CP NO.18/29/7/HDB/2019, dismissing the petition moved by you U/s 7 of the IBC, 2016.
3	Ramesh Purushottam Pandit	6/14/2022	28,500,000.00	-	Un Secured Financial Creditor	0	NO	0.00%	0	0	28,500,000	0	Reason for rejection: No proof submitted to suggest that the money had been disbursed against consideration for time value i.e. failed to show that the transactions had commercial effect of borrowing. Any amount of money given in the absence of any time value to flow from the creditor to debtor cannot be considered as financial debt within the meaning of Section 5(8) of IBC, 2016. It appears that the money has been given by the claimant without any stipulation with regard to the return of loan amount or other terms and conditions with respect to tenure, interest etc., hence the claim as a Financial Creditor against the Corporate Debtor stands rejected.
4	Purushottam Vijay Pandit	6/14/2022	1,710,000.00	-	Un Secured Financial Creditor	0	NO	0.00%	0	0	1,710,000	0	Reason for rejection: No proof submitted to suggest that the money had been disbursed against consideration for time value i.e. failed to show that the transactions had commercial effect of borrowing. Any amount of money given in the absence of any time value to flow from the creditor to debtor cannot be considered as financial debt within the meaning of Section 5(8) of IBC, 2016. It appears that the money has been given by the claimant without any stipulation with regard to the return of loan amount or other terms and conditions with respect to tenure, interest etc., hence your claim as a Financial Creditor against the Corporate Debtor stands rejected.
5	Jadhav Balaji Devidas	6/14/2022	100,000.00	-	Un Secured Financial Creditor	0	NO	0.00%	0	0	100,000	0	The proof of claim submitted suggests that the amount is deposited with RSP LLP and not Ind-Barath Energies (Maharashtra) Ltd. Also, the amount was paid by the claimant in cash and there is no evidence to prove that the amount has reached the CD's bank a/c
6	Husen Chandsab Shaikh	6/14/2022	100,000.00	-	Un Secured Financial Creditor	0	NO	0.00%	0	0	100,000	0	The proof of claim submitted suggests that the amount is deposited with RSP LLP and not Ind-Barath Energies (Maharashtra) Ltd. Also, the amount was paid by the claimant in cash and there is no evidence to prove that the amount has reached the CD's bank a/c
TOTAL			118,515,565.80	-				0.00%			118,515,565.80		